

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

D.A. 145/93.

Dt. of Decision : 13.4.1994.

M.C. Veeraiah

.. Applicant.

Vs

1. The Supdt. of Post Offices,
Anantapur Division - 515 001.
2. The Post Master General,
A.P. Southern Region,
Kurnool - 518 005.
3. The Chief Post Master General,
A.P. Circle, Dak Sadan.,
Abids, Hyderabad-500 001.
4. The Director General,
Department of Posts,
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A. NO.145/93.

JUDGMENT

Dt: 13.4.1994.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA was filed praying for a declaration that the applicant is entitled for promotion under the (TBOP) Time Bound Promotion/scheme from 1.8.1991 and under (BCR) the Biennial cadre Review/from 1.10.1991 and for a direction to the respondents to fix his pay in the scale of pay under TBOP from 1.8.1991 and BCR from 1.10.1991 by applying FR 22(c) and to further direct the respondents to pay the arrears.

3. Shri Krishna Devan, learned counsel for the applicant submitted that this OA is not pressed as he was ~~given~~ given already given the promotion under TBOP from 1.8.1991 and under BCR from 1.10.1991, by the order dated 19.10.1993 and hence the OA had become infructuous.

4. Accordingly, this OA is dismissed. No costs.

[Signature]
(R.RANGARAJAN)
MEMBER (ADMIN.)

[Signature]
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 13th April, 1994.
Open court dictation.

[Signature]
Deputy Registrar (J)CC

To

1. The Superintendent of Post Offices, Anantapur Division-1.
2. The Postmaster General, A.P.Southern Region, Kurnool-5.
3. The Chief Postmaster General, A.P.Circle, Dak Sadan, Abids, Hyd-1.
4. The Director General, Dept.of Posts, New Delhi-1.
5. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

[Signature]
pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND.

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 13-4-1994

ORDER/JUDGMENT

M.A./R.A./C.A./No.

in
O.A.No. 145/93.

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

